

**HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU**

(Office of the Registrar Judicial)

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File No.:- MA 546/2011

Titled

New India Assurance Co. Ltd.

V/s

Tahir Qayoom Malik and Ors.

..... Petitioner/Appellant(s)

..... Respondent (s)

Notice to the respondent (s): -

2. Vijay Kumar C/O S. Narinder Singh  
R/O 176-A, Gandhi Nagar, Jammu.  
A/P R/O 116-A, Gandhi Nagar, Jammu  
(Owner of offending Truck No. JK-R-O-9987).

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 15.07.2024 09.00 A.M. or the next working day if 15.07.2024 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 05<sup>th</sup> day of June, 2024 at Jammu.

( Sandeep Kaur )  
Registrar Judicial  
Registrar Judicial  
High Court of J&K and Ladakh  
High Court of J&K  
Jammu

No.:- 5500

Dated:- 5/6/24

**Copy of the above forwarded to:**

1. The Editor Daily Excelsior, Jammu, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 143 dated 27-05-2024 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

( Sandeep Kaur )  
Registrar Judicial  
High Court of J&K and Ladakh  
Jammu